

In The Court of Smt. Priyanka Saikia, Munsiff No. 2,
Sonitpur, Tezpur

T.S. 72/2017

National Congress Party –vs- A.S.E.B

12-09-2022

Plaintiff is absent without step.

Defendant is represented.

Perused the case record.

Upon perusal it is seen that vide order dated 08-08-2022 plaintiff was directed to appear personally along with his witnesses to face cross examination.

In-spite of the order, the plaintiff is absent without any step. Considering the above facts, it appears that plaintiff is not interested to proceed with the instant suit.

Therefore, I deem it fit to dismiss the instant case for default on the part of the plaintiff.

Accordingly, the suit stands dismissed for default.